

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP NO.114 (ND)/2013

IN THE MATTER OF:

Narmada E Learning Pvt. Ltd. & Ors. Applicant/petitioners
Vs.
M/s. Umang Boards Pvt. Ltd. Respondent

Order under Section 397/398 of the Companies Act, 2016

Order delivered on 30.08.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner : Mr. M.L. Sharma, Advocate

For the Respondent :

ORDER

On account of part heard matter, the hearing is deferred to 06.10.2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

30.08.2017
Vineet